

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 39 of 2014

Dated : 5th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Renuka Sugar Ltd. ...Appellant(s)

Versus

**Gujarat Energy Transmission
Co. Ltd. & Ors.**

...Respondent(s)

Counsel for the Appellant (s) :

Mr. Kush Chaturvedi

Mr. Shubhranshu Padhi

Counsel for the Respondent (s) :

Mr. M.G. Ramachandran

Ms. Swapna Seshadri

Ms. Swagatika Sahoo for R.1

ORDER

I.A. No. 122 of 2014

Issue notice to the Respondents returnable on 14.04.2014. Dasti service is permitted. The Registry is also directed to issue notice to the Respondents.

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The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 31.03.2014 after serving copy on the other side.

Post the matter on **14.04.2014.**

(Rakesh Nath)
Technical Member
Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson